

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 26th day of March, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.

HON. MR. D. R. TIWARI, A.M.

O.A. No. 1077 of 2002

Kamlesh Kumar Rawat S/O Sri Ram Lakhan R/O Harpur, Post
Pipiganj, District Gorakhpur..... ..Applicant.

Counsel for applicant : Sri Arvind Srivastava.

Versus

1. Union of India through its General Manager, Northern Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, Northern Eastern Railway Lucknow.
3. Manager Printing and Stationary, Northern Eastern Railway, Gorakhpur .

..... ..Respondents.

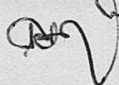
Counsel for respondents : Sri D. Awasthi.

ORDER (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri K.K. Shukla holding brief of Sri Arvind Srivastava, learned counsel for applicant, Sri D. Awasthi, learned counsel for respondents and perused the pleadings.

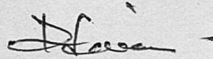
2. The applicant herein has prayed for issuance of a direction to the respondents to consider the case of the applicant for appointment on any suitable post under 'Loyal quota'. It is not disputed that the Railway Board had taken a decision in the year 1974 to give employment to the sons and daughters of Railway staff under 20% Loyalty quota which meant for those Railways ^{employees &} who had worked during the strike period. The father of the applicant, it is alleged, worked during strike period in the year 1974 and the Divisional Superintendent, North Eastern Railway, Lucknow Junction in his letter dated 10.5.74, had allowed Sri Ram Lakhan, father of the applicant to work as Fitter Khalasi and had given an



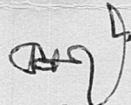
assurance that his son would be engaged in Railway service according to qualification after attaining ~~the~~ majority. In the counter affidavit, it has been stated that loyalty quota was stopped since 31.12.1975, which is clear from the circular issued by Ministry of Railways (Railway Board) dated 10.9.1975 enclosed as Annexure-9 wherein it has been made clear that the Railway Board has decided that ^{the appointment of} the sons and daughters of Railway staff in terms of the order dated 13.2.74 'should not be made beyond 31.12.75'. Since the loyalty quota has already been given up, the Tribunal cannot issue a direction to the respondents to give a suitable appointment to the applicant under the said quota.

3. In view of the above discussion, the O.A. is dismissed.

No order as to costs.



A.M.


V.C.

Asthana/